GOVERNMENT OF INDIA INFORMATION AND BROADCASTING LOK SABHA

UNSTARRED QUESTION NO:4398 ANSWERED ON:07.12.2010 REVENUE FROM CABLE INDUSTRY Alagiri Shri S. ;Yadav Shri M. Anjan Kumar

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the details of revenue earned by the Government from various private cable network companies during each of the last three years and the current year, State-wise;
- (b) whether the Government has any monitoring mechanism to regulate the cable network companies;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor; and
- (e) the corrective measures taken/ proposed to be taken and the achievement made in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI C. M. JATUA)

- (a) Under the Cable Television Networks Rules 1994, the cable operator is required to register with the head post office of the region and a fee of Rs. 500/- is prescribed for registration. The details of such revenue are not maintained centrally.
- (b) & (c) Yes Sir.The Cable TV Networks (Regulation) Act 1995 has an inbuilt mechanism to control and regulate the Cable TV Network. The Act empowers authorized officers namely District Magistrate, Sub-Divisional Magistrate and Commissioner of Police to take suitable action against any cable operator who is in violation of the provisions of the Act.
- (d) & (e) Does not arise.